

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.86 of 2002

New Delhi, this the 23rd day of April, 2002

HON'BLE MR. M.P.SINGH, MEMBER (A)

1. Mukesh Kumar, S/o Shri Sukha Ram  
R/o H.No.D-492, Kidwai Nagar,  
New Delhi.
2. Rajendra Kumar, S/o Shri Sheesh Pal  
R/o H-I, Shri Niwaspuri,  
New Delhi.
3. Shri Vinod Kumar, S/o Shri Ram Chandra,  
R/o H.No.208, Block No.30,  
Trilokpuri, New Delhi. ....Applicants

(By Advocate: Shri M.R. Raval, learned proxy  
counsel for Shri U. Srivastava)

V E R S U S

Union of India, through

1. The Secretary,  
Ministry of Environment & Forest  
Govt. of India,  
New Delhi.
2. The Director  
National Museum of Natural History  
Ministry of Environment & Forests,  
Barakhamba Road, New Delhi.
3. The Administrative Officer  
National Museum of Natural History  
Ministry of Environment & Forests,  
Barakhamba Road, New Delhi. .... Respondents

(None present)

O R D E R (ORAL)

By the previous order dated 19.4.2002, the  
following directions were given to the applicants:-

"By an order dated 1.2.2002 notice have  
been issued in the present OA as well as  
DASTI service was to be effected upon the  
respondents. On 8.3.2002 when the matter  
listed before JR's Court, the applicants  
have been granted three days time to file  
proof of Dasti service but the same has not  
yet been filed by the applicant.

In this view of the matter, he is  
accorded a day's time to file the same.

Matter be listed on 23.4.2002. In the event, no proof of Dasti service is filed, the OA shall be summarily dismissed."

2. Despite the above directions, the applicants have failed to file the proof of Dasti service till today and learned proxy counsel for the applicants, Shri M.R. Raval, has also shown his inability to give reply with regard to non-submission of proof of service.

3. In view of the above, OA is summarily dismissed. There shall be no order as to costs.

  
(M.P.SINGH)  
MEMBER(A)

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